

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42072 of 2015

(Arising out of Order-in-Appeal No.55/2015-ST dt.09.04.2015 passed by Commissioner of Central Excise (Appeal-I Coimbatore) Circuit Office @ Salem Commissionerate)

The Commissioner, Tiruchengode Municipality
Tiruchengode 637 211, Namakkal (Dt.)

Appellant

Vs

The Commissioner of Central Excise,
No.1, Foulks Compound, Anai Medu, Salem - 636 001

Respondent

APPEARANCE:

For the Appellant : Sh.S.Kannappan, Advocate
For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 15.04.2021
DATE OF DECISION: 15.04.2021

FINAL ORDER No. 41554 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Venkata Subba Rao)
Member (Technical)

Vsr